THE PUNJAB PROFESSIONS, TRADES, CALLINGS AND 365

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THE SCHEDULE

1956: Pb. Act VII) PROFESSIONS, TRADES, CALLINGS 367

THE PUNJAB PROFESSIONS, TRADES, CALLINGS AND EMPLOYMENTS TAXATION ACT, 1956.

PUNJAB ACT NO. VII OF 1956.

[Received the assent of the Governor of Punjab on the 20th April, 1956 and was first published in the Punjab Government Gazette (Extraordinary) of the 3rd May, 1956].

1 2	un', 1/3 oft lo	er Clandigarh).	
ear No.	Short title	Whether affected by later legislation	
056	The Punjab Professions, Trades, Callings and Employments Taxation Act, 1956	Amended by— Punjab Act No. 3 of 1957. ² Punjab Act No. XII of 1957 ³ Extended to the territories which immediately before the 1st November, 1956, were	
Jon a	den vid bodinskong	comprised in the State of Pepsu by Punjab Act No. 5 of 1957. ⁴ Amended by Punjab Act No.3 of 1960. ⁵ Amended by Punjab Act No. 10 of 1962. ⁶ Amended by Punjab Act No. 7 of 1964. ⁷ Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State	
11.7	, togeth although	and Concurrent Subjects) Order, 1968.	

made is carried on i ¹ For Statement of Objects and Reasons, see Punjab Government Gazette, (Extraordinary), 1956, page 539.

For Statement of Objects and Reasons, see Punjab Government Gazette, (Extraordinary), 1957, page 318. on the 31st March

^{*} For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 694.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 339.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1959, page 1863.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1962, dated the 22nd April, 1962.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1964, page 134. hase been substituted.

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and employments for the benefit of the revenues of the to impose a tax on professions,

BE it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows:

1. (i) This Act may be called the Punjab Professions, Short title, extent Trades, Callings and Employments Taxation Act, 1956. and commencement.

- (ii) It extends to the whole of the [Union territory of Chandigarh].
- (iii) It shall come into force² in the State of Punjab on such date as the State Government may by notification in the official Gazette appoint.

Definitions.

- 2. In this Act, unless there is anything repugnant in the subject or context,—
 - (a) "Prescribed" means prescribed by rules under
 - (b) "total gross income" means aggregate of ³[gross] income derived from various fessions, trades, callings and employments, 4[whether such profession or calling is followed, trade is carried on or employment is, within or outside the [Union territory of Chandigarh]].
 - (c) "previous year" means twelve months ending on the 31st March next proceeding the year ⁵[for] which assessments to be made;
 - (d) "person" includes Hindu undivided family or an incorporated company;

¹Substituted for the words "State of Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

The Act came into force on the 20th October, 1956, see Punjab Government ication No. 864-FD-(D)-56/6670 dated the 20th October 1956 published in Notification No. 864-FD-(D)-56/6670, dated the 20th October, 1956, published in Extraordinary Punjab Gazette, dated 22nd October, 1956.

Inserted by Punjab Act No. 3 of 1960, section 2.

Added by Punjab Act No. 10 of 1962.

Substituted for the word "in" by Punjab Act No. 3 of 1960 and it shall be, and be deemed always to have been substituted shall be deemed always to have been substituted.

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(e) "assessing authority" in a particular area means any person authorised by the [Central Government] to make any assessment under this Act.

3. Every person who carries on trade, either by Levy of tax.

himself or by an agent or representative, or who follows the self or by an agent or who is in employment, either himself or calling, or who is in employment, either a profession or calling the liable to pay for each financial year 3 [or a part wholly or in part, within the pay for each financial year 3 [or a part wholly or in part wholly or in respect of such profession, trade, calling garh] shall be liable to pay for each profession, trade, calling thereof a tax in respect of such profession.

Provided that for the purpose of this section a person on leave shall be deemed to be a person in employment.

- 4. The tax shall be levied at the rates specified in the Rates of tax. Schedule annexed to this Act.
- 5. The tax payable by any person under this Act Determination of shall be determined with reference to his total gross tax. Income during the previous year; provided that the tax payable by any person shall not exceed two hundred and fifty rupees for any financial year.

⁴[Explanation.—In computing the total gross income of any person under this section—

- (a) the following expenses incurred by him in respect of a manufacturing concern shall be excluded,—
 - (1) productive wages, that is to say, expenses on direct labour which can be measured and directly charged to a job, order or product;
 - (2) materials consumed, that is to say, expenses on direct materials, with all charges thereon, including carriage inwards, freight, dock dues;

Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

Substituted for the words "State of Punjab" by Ibid.

be, and shall be deemed always to have been inserted.

Explanation added by Punjab Act No. 3 of 1957, section 2. This amendment shall be deemed always to have been inserted.

Explanation added by Punjab Act No. 3 of 1960, section 3.

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 - (3) direct expenses of production, that is to say
 - (i) rent, rates, taxes, insurance of factory;
 - (ii) gas, fuel, lighting and hearing;
 - (iii) patent fees and royalties;
 - (iv) non-productive wages of firemen, enginemen, time-keeper, factory clerks, superintendents and managers of factory; and vided that for t
 - (v) repairs, renewals and depreciation of plant, machinery, tools, lands and buildings;

shall be determined income during the

woble by any pers hiv rupees for any

[Explanation.

- (b) the following expenses incurred by him in respect of a trading concern shall be excluded :-
 - (i) purchases;
 - (ii) carriage inwards;
- (iii) wages; and
 - n any person unde (iv) other direct expenses not being se'ling and office expenses; and ollowed (a)
 - (c) an amount equal to five per centum aggregate gross income derived by a person from the profession of calling, if he maintains an office or establishment in connection therewith in the ordinary course of such profession or calling, shall be excluded.]

¹[5-A. The provisions of this Act shall not apply Act not to apply to Armed Forces. to a member of the Armed Forces of India.]

Added by Punjab Act No. XII of 1957, section 2. This section shall be, and shall be deemed always to have been added.

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6. If any tax payable under this Act is not paid may be fixed by rules under this Act, within such time as an arrear of land revenue.

Recovery of tax as arears of land revenue.

7. (1) In the case of persons serving under the State 7. (1) In the case of persons serving under the State or Central Government or in the employment of local or Central tax which any such person in employment is authority, the tax which any such person in employment is authority, the tax which any such person in employment is authority, the tax which are the source in the manner liable to pay shall be deducted at the source in the manner liable to pay shall be deducted at the source in the manner liable to pay with reference to his total gross income.

Deduction of tax from certain servants,

(2) The amount of the tax deducted in respect of persons in the employment of any local authority shall be credited into the Government Treasury by the local be credited into the Government authority concerned within fifteen days of such deduction, authority concerned within fifteen days of such deduction, authority concerned within fifteen days of such deduction, authority shall be liable to pay interest on the failing which it shall be liable to pay interest on the amount's deducted at 6 per cent per annum.

8. (1) The assessing authority may require any person to file a return of his total gross income and to attend before him to give evidence or produce documents in the manner prescribed for the purpose of determining such person's liability under this Act.

Power to compel attendance for giving evidence or to call for documents.

(2) Such person shall be legally bound to attend and give evidence or to produce the document if in his possession or power, as the case may be, at the place and time specified in the notice, and whoever is required to produce a document may either attend to produce it or cause it to be produced.

Act who—

Offences and penalties.

- (a) fails to submit a return as required by subsection (1) of section 8 or submits a false return; or
- (b) falls to appear and given evidence or to produce documents either in person or through his agent before the Assessing Authority; or
- (c) knowingly produces incorrect accounts, registers of documents, or knowingly furnishes incorrect information;

Inserted by Punjab Act No. XII of 1957, section 3.

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may be assessed summarily to the maximum rate of tax

Income escaping . assessment

1[8-B. If in consequence of definite information which has come into his possession, the assessing authority discovers that a person has escaped assessment or has been discovers that a person has escaped assessing and the assessing analysis and the assessing and th under-assessed for any financial year, the assessing authority may, at any time within three years of the end of that year and after affording himan opportunity of being heard, proceed to assess or re-assess the tax payable by such

Power to recover

²[8-C. Where any person fails to pay within such Power to recover penalty where tax time as may be fixed by rules under this Act any amount due from him on account of the tax assessed on him under Act, the assessing authority may recover from such person, by way of penalty and in addition to the tax payable by him, a sum not exceeding one-fourth of the amount of

Provided that no such penalty shall be recovered from such person without affording a reasonable opportunity to him and unless the assessing authority is satisfied that he has wilfully failed to pay the tax.]

Appeal and revision.

9. (1) Any person who has been informed of his liability to pay the tax 3 under this Act or the penalty recoverable under section 8-C] or who is otherwise aggrieved by an order, passed under this Act or the rules made thereunder may, within thirty days from the date of receipt by him of the information of the order, make an appeal to such authority as may be prescribed in this behalf by the 4[Central Government] and that authority shall, thereupon, pass such order as it may think fit after affording a reasonable opportunity to the parties affected thereby of

⁵[Provided that no appeal shall be entertained unless and the penalty is satisfied that [the amount of tax and the penalty, if any, recoverable] assessed on the assessee has been paid.]

Inserted by Punjab Act No. 3 of 1960, section 4. Inserted by Punjab Act No. 7 of 1964.

Substitued for the words "under this Act" by Punjab Act No. 7 of 1964. *Substituted for the words "under this Act" by Punjab Act No. 7 of 1964.
tion (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order

Added by Punjab Act No. 3 of 1960, section 5. Substituted for the words "amount of tax assessed". by Punjab Act No. 7 of

- (2) Any person aggrieved by an order made under sub-section (1) may, within thirty days from the date of the receipt by him of the order apply to [Central Government] or to such authority as the [Central Government] may, by notification, appoint in this tehalf, for its revision. The [Central Government] or the authority so appointed, as the case may be, may thereupon pass such order in relation thereto as it may think fit after giving the applicant and such other person as may be affected by the order a reasonable opportunity of being heard.
- 2[(3) Subject to the provisions of sub-section (2), the [Cental Government] or the authority appointed in this behalf by the [Central Government] may, on its own motion or on an application made to it, call for the record of any proceedings which are pending before or have been disposed of by any assessing or appellate authority under this Act for the purpose of satisfying itself as to the legality or propriety of such proceedings or of any order made therein and pass such order in relation thereto as it may deem fit:

Provided that no order shall be made under this subsection which adversely affects the rights of a person without giving such person a reasonable opportunity of being heard.

³[9-A. Any proceeding before any authority under Proceedings before this Act shall be deemed to be a judicial proceeding within the meaning of sections 193 and 228 and for the purpose of section 196 of the Indian Penal Code.

authorities under the Act to be judicial proceedings for certain purposes.

9-B. Where the [Central Government] is of the opinion that it is necessary or expedient, in the public interest so to do, it may, by notification and subject to such conditions, if any, exempt any person or class of persons from the operation of this Act.]

Power to exempt.

10. No civil court shall entertain any suit instituted or application made to obtain a decision or orders on the liability of any person to pay the tax and no prosecution,

Bar of Civil and Criminal suits.

¹Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

^{*}Added by Punjab Act No. 3 of 1960.

Inserted by Punjab Act No. 7 of 1964.

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suit or other proceedings shall lie against any suit or other proceedings servant for anything done, or intended to be done, in public servant for anything done any rule made thereunder. faith under this Act or any rule made thereunder.

- Power to make 11. (1) The [Central Government] may make 2 rules for carrying into effect the provisions of this Act.
 - (2) In particular and without prejudice to the generality of the foregoing power, the [Central Government] may

(a) all matters which are required to be prescribed edt (2) norunder this Act; ? ing edt office chority appointed in this be-

- (b) the manner in which a person who is liable to with the penalty, if any, under becomed of his liability;
- (c) the time at which, and the manner in which the niered ebar [tax and the penalty, if any,] payable under this Act shall be paid; lor ni reli
- -duz an(d) the conditions subject to which the tax payable under this Act or part thereof may be refunse such person a reasonable; bob ortunity of
- (e) the procedure for claiming a refund of the tax nobau y mod payable under this Act or part thereof; deemed to be a ludicial proceeding within
- 220 *nd 18r (f) purpose 21 *enoil 9* 19
- of the India Penal Code. (g) the remission in whole or in part of the tax all lo at supayable under this Act; and orlding silv
- ⁵[(h) the procedure to be followed in hearing appeals and applications for revision under this Act, the fees to be paid in respect of, and the documents which shall accompany, such appeals and applications and the period within which they shall be filed.]

1968.

"Rules framed" vide Punjab Government notification No. 864-FD(II)-66/6669,
the 20th October, 1956. *Substituted for the word "tax" by Punjab Act No. 7 of 1964.

*Clause (f) omitted by Punjab Act No. 7 of 1964, *Substituted by Punjab Act No. 10 of 1962,

^{&#}x27;Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order

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THE SCHEDULE

(See Section 4)

Rate of tax	/	mount of tax
		Rs
Where the total gross annual income—		
(1) exceeds Rs 6,000 but does not exceed Rs 8,500		120
(2) exceeds Rs 8,500 but does not exceed Rs 13,500		150
(3) exceeds Rs 13,500 but does not exceed Rs 25,000		200
(4) exceeds Rs 25,000	••	250

Provided that the tax will not be levied on a Hindu undivided family not liable to income-tax under the Income-tax Law as in force from time to time:

1[Provided further that where tax is payable in respect of a part of the financial year, it shall be an amount bearing to the tax payable for the whole of the financial year the same proportion as the period in respect of which the tax is payable bears to the financial year.]

Added by Punjab Act No. 3 of 1957, Section 3. These words shall be, and shall be deemed always to have been added.